



2026:AHC:50525

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 735 of 2026

Pradeep Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ghan Shyam Yadav, Rahul Singh Yadav
Counsel for Respondent(s)	: C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, seeking following reliefs:

"A. Issue a writ order or direction in the nature of mandamus commanding and directing the Consolidation Officer Tehsil Hasanpur District Amroha/respondent no. 2 to decide the suit no. 0064 of 2025 (computerized case No. 20255413387003006 4/63) Smt. Mithlesh Versus State, under section 12 of U.P. Consolidation of Holding Act, pending before the Consolidation Officer Tehsil Hasanpur District Amroha.

B. Issue a writ order or direction in the nature of mandamus commanding and directing the Consolidation officer Tehsil Hasanpur District Amroha/respondent no. 2 to decide the mutation proceeding and mutate the name of petitioner over the gata no. 774 area 0.534 hectare situated Village Gangeshwari, Majara Phoolpur, Pargana and Tehsil Hasanpur District Amroha."

3. It has been submitted that the aforesaid matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served by keeping this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as raised in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of twelve months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

March 12, 2026
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(Dinesh Pathak,J.)